



2026:AHC:53851

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 6163 of 2026

Rajeev Kohli

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Fakharul Islam Jafri, Sadrul Islam Jafri,
Sr. Advocate
Counsel for Opposite Party(s) : Abdul Majid, G.A.

Court No. - 66
(Sr. No.29 out of 121)

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri N.I. Jafri, learned Senior Counsel assisted by Sri S.I. Jafri, learned counsel for the applicant and Sri Imran Mabood Khan, learned Senior Counsel assisted by Sri Abdul Majid, learned counsel for the informant as well as Sri Sanjeev Singh, learned Additional Advocate General assisted by Sri Sunil Kumar, learned A.G.A. for the State and perused the record.
3. Applicant seeks bail in Case Crime No.822 of 2025, under Sections 80, 85, 115(2) B.N.S. and Section 3/4 D.P. Act, Police Station Highway, District Mathura, during the pendency of trial.

PROSECUTION STORY:

4. The marriage of the applicant was solemnized with the deceased as per Hindu rites on 02.02.2025. Subsequent thereto, the applicant and other family members are stated to have subjected her to cruelty for the demand of additional dowry of Rs.10 lakhs and, in the meantime, got her pregnancy terminated and turned her out of the house.
5. The matter was settled between the parties after the intervention of relatives and other persons, and the deceased started living in the house of the applicant; however, she was forced to commit suicide due to the cruelty

committed by the applicant on 10.09.2025.

ARGUMENTS ON BEHALF OF APPLICANT:

6. The applicant is absolutely innocent and has been falsely implicated in the present case.

7. The FIR is delayed, as no time of the offence is mentioned therein. It has been instituted after the inquest report.

8. The cause of death is asphyxia as a result of ante-mortem hanging; as such, the deceased committed suicide, as she was having an extra-marital affair and the applicant had asked her to refrain from maintaining it, and out of fear and remorse, she committed suicide.

9. The applicant is an employee of Primary Medical Health Service in the State of U.P., and there was no occasion for him to force the deceased to commit suicide.

10. The mobile phone and laptop of the applicant have been taken into possession by the informant and his family members; as such, he could not prove his innocence. The said mobile phone and laptop have been suppressed by the prosecution.

11. The applicant has no criminal history and is in jail since 17.09.2025. He undertakes to cooperate with the trial and not misuse the liberty of bail.

ARGUMENTS ON BEHALF OF INFORMANT/STATE:

12. The deceased expired within seven months of her marriage, and during the intervening period, disputes arose between the parties over the demand for dowry. An application was moved by the deceased at Police Station Kotwali, Hathras on 29.08.2025, and notice was issued against the applicant and his family members; as such, the demand for dowry stands established and the applicant is not entitled to bail.

CONCLUSION:

13. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, the evidence on record, taking into

consideration that the deceased expired within the precincts of the house of the applicant that too within a period of about seven months of her marriage, I do not find it a fit case for grant of bail to the applicant. The bail application is found devoid of merits and is, accordingly, ***rejected***.

14. However, it is directed that the aforesaid case pending before the trial court be decided expeditiously as early as possible in view of the principle as has been laid down in the recent judgments of the Supreme Court in the cases of ***Vinod Kumar vs. State of Punjab; 2015 (3) SCC 220*** and ***Hussain and Another vs. Union of India; (2017) 5 SCC 702***, if there is no legal impediment.

15. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Krishan Pahal,J.)

March 17, 2026
(Ravi Kant)